

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1366/97

New Delhi this the 28th day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. C.V. Singh,
115/VIII, R.K. Puram, Applicant
New Delhi-66.

(through Sh. G.K. Aggarwal - Not present)

versus

1. Union of India through
Secretary, Deptt. of Defence
Research & Development and Scientific
Advisor to Defence Minister and
Director-General Research & Development,
South Block, DHQ PO New Delhi-11.
2. The Director,
DEAL, Raipur Road, Respondents
Dehradun(UP).

(through Sh. Madhav Panikar for Sh. M.K. Gupta)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The applicant is aggrieved in this application by non payment of his dues after the Tribunal/Hon'ble Supreme Court passed appropriate orders in his favour. He was reinstated in service alongwith 12 other officers and the respondents in their reply now say that the order to reinstate him has already been passed on 16.5.97 and thereafter all other consequential benefits are being paid in due course. It is stated on behalf of the respondents that it may take another 8 weeks for effecting the actual payment to the applicant. The respondents may make an effort to make the entire payment by 28.9.97 and if there is any further delay in making the

payment to the applicant, he would be entitled to claim 12% interest from the respondents from expiry of the said two months. The respondents have no objection to dispose of this O.A. in these terms. Accordingly, this O.A. is disposed of. No costs.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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